

Name of the corporate debtor: Arvind Maahechhal Private Limited													
Date of commencement of CIRP: 11/07/2023													
List of creditors as on 23/07/2026													
Secured financial creditors other than financial creditors belonging to any class of creditors)													
(Amount in ₹ Cr.)													
Sl. No.	Name of creditor	Details of claim received		Amount of claims admitted	Details of claim admitted				Amount of contingent claims	Amount of any mutual dues, that	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed		Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related asset ¹	% voting share in CoC				
1	Bank Of Baroda	25-07-2023		Secured									As per the NCLAT order dated 01.08.2023, there is a stay on the constitution of the Committee of Creditors. However, there is no stay on the CRP. Accordingly, in the absence of a duly constituted CoC, voting share percentages cannot be assigned to any claims at this stage.
			26,01,873	26,91,873		61,06,500	61,06,500						
2	Cia Capital Services Pvt. Ltd.	26-07-2023		Secured							1,93,22,674		As per the NCLAT order dated 01.08.2023, there is a stay on the constitution of the Committee of Creditors. However, there is no stay on the CRP. Accordingly, in the absence of a duly constituted CoC, voting share percentages cannot be assigned to any claims at this stage.
			1,93,22,674	-		1,93,22,674	1,93,22,674						
3	Kotak Mahindra Bank Ltd	29-08-2023		Secured									As per the NCLAT order dated 01.08.2023, there is a stay on the constitution of the Committee of Creditors. However, there is no stay on the CRP. Accordingly, in the absence of a duly constituted CoC, voting share percentages cannot be assigned to any claims at this stage.
			11,51,32,102	11,51,32,102		11,51,32,102	11,51,32,102						
4	Simment Financial Services Private Limited	25-07-2023		Secured							73,66,676		As per the NCLAT order dated 01.08.2023, there is a stay on the constitution of the Committee of Creditors. However, there is no stay on the CRP. Accordingly, in the absence of a duly constituted CoC, voting share percentages cannot be assigned to any claims at this stage.
			3,54,79,669	3,61,12,893		3,54,79,669	3,54,79,669						
5	Kanishk Investment Private Limited	15-12-2023		Secured									As per the NCLAT order dated 01.08.2023, there is a stay on the constitution of the Committee of Creditors. However, there is no stay on the CRP. Accordingly, in the absence of a duly constituted CoC, voting share percentages cannot be assigned to any claims at this stage.
			1,42,37,044	1,42,37,044		1,42,37,044	1,42,37,044						
6	J.C. Flowers Asset Reconstruction Private Limited	25-07-2023		Secured							0		As per the NCLAT order dated 01.08.2023, there is a stay on the constitution of the Committee of Creditors. However, there is no stay on the CRP. Accordingly, in the absence of a duly constituted CoC, voting share percentages cannot be assigned to any claims at this stage.
			18,14,85,351	15,40,83,464		18,14,85,351	18,14,40,351				2,33,91,887		
7	HDFC Bank Limited	25-07-2023		Secured									As per the NCLAT order dated 01.08.2023, there is a stay on the constitution of the Committee of Creditors. However, there is no stay on the CRP. Accordingly, in the absence of a duly constituted CoC, voting share percentages cannot be assigned to any claims at this stage.
			75,63,74,429	55,90,01,482		75,63,74,429	75,63,74,429				19,73,72,747		
			1,12,47,23,084	87,72,60,100		1,12,82,27,799	1,12,82,27,799				2,66,99,150	22,07,64,634	

Notes:
1. As per the NCLAT order dated 01.08.2023, there is a stay on the constitution of the Committee of Creditors. However, there is no stay on the Corporate Insolvency Resolution Process.
2. The claims are provisionally admitted on basis of preliminary verification based on the data/documents shared by the claimant and preliminary documents/data shared by SBI/ICICI/Axis Bank/other Promoters of Corporate Debtor. The RP has verified the claims and shared requisite queries with claimants/SBI/ICICI/Axis Bank for their responses, accordingly amount is kept under verification, the same will be updated/modified as and when clarification received from claimant/SBI/ICICI/Axis Bank/other Promoters of Corporate Debtor.